

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,**

**ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 03<sup>th</sup> day of August, 2018

Present:

**Hon'ble Mr. Rakesh Sagar Jain – Member (J)**

**Original Application No. 330/747 OF 2018**  
(U/S 19, Administrative Tribunals Act, 1985)

Mandaking Sagar alian Hani  
W/o Vikas  
R/o Naar Nigam Colony,  
Sarsaiya Ghat, Kanpur (Behind Jail) Police Station Kotwali  
District Kanpur Nagar U.P..

.....Applicant.

By Advocates – Shri P. Srivastava

**V E R S U S**

1. Union of India through Secretary, Department of Post & Communication, New Delhi.
2. Director of Postal Services Kanpur.
3. The Superintendent of Post Offices,  
Kanpur City Division Kanpur.

.....Respondents.

By Advocate : Shri Vinod Kumar Shukla

**O R D E R**

**By Hon'ble Mr. Rakesh Sagar Jain , J.M. :**

Heard Shri Pankaj Srivastava, learned counsel for the applicant and Shri Vinod Kumar Shukla, learned counsel for the respondents.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 12.09.2016 of the applicant within a stipulated period of time. Learned counsel for the respondents has no objection if such direction is given.
3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the O.A. is disposed of with direction to respondent No.2/competent authority to decide the representation dated 12.09.2018 of the applicant by passing a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order.
4. With this direction, the OA stands disposed of at the admission stage itself. No order as to costs.

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

/Shashi/